

ITEM NO.505

COURT NO.3

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 1118/2014

SHILPA SAILESH

Petitioner(s)

VERSUS

VARUN SREENIVASAN

Respondent(s)

([ TO GO BEFORE FIVE HON'BLE JUDGES ][ FOR DIRECTIONS ]

IA No. 1/2014 - STAY APPLICATION)

WITH

T.P.(Cr1.) No. 96/2014 (XVI-A)

FOR PASSING APPROPRIATE ORDER OR DECREE UNDER ARTICLE 142 OF THE  
CONSTITUTION ON IA 6571/2015 and IA No.6786/2018-DISMISSING THE  
CASE AS INFRACTUOUSIA No. 6571/2015 - PASSING APPROPRIATE ORDER OR DECREE UNDER  
ARTICLE 142 OF THE CONSTITUTION

IA No. 5316/2014 - STAY APPLICATION)

T.P.(Cr1.) No. 339/2014 (XVI-A)

IA No. 18490/2014 - EX-PARTE STAY)

T.P.(Cr1.) No. 382/2014 (XVI-A)

IA No. 21238/2014 - STAY APPLICATION)

T.P.(C) No. 1481-1482/2014 (XVI-A)

IA No. 1/2014 - STAY APPLICATION)

T.P.(Cr1.) No. 468/2014 (XVI-A)

IA No. 24225/2014 - STAY APPLICATION)

SLP(C) No. 32449/2017 (IX)

IA No. 88191/2022 - APPLICATION FOR TAGGING/DETAGGING

IA No. 116604/2017 - EXEMPTION FROM FILING O.T.

IA No. 116606/2017 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 20-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE J.K. MAHESHWARI

Mr. V. Giri, Sr. Adv./AC

Ms. Suveni Bhagat, Adv.

Ms. Ankita Gupta, Adv.

Mr. Shrirang Verma, Adv.  
Mr. Arjun Ranganathan, Adv.

For Petitioner(s) Mr. Susheel Joseph Cyriac, Adv.  
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Mr. Ankur S. Kulkarni, Adv.  
Ms. Uditha Chakravarthy, Adv.  
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Mr. Roy Abraham, Adv.  
Mr. Akhil Abraham, Adv.  
Ms. Reena Roy, Adv.  
Mr. Himinder Lal, AOR

Mr. Hetu Arora Sethi, AOR  
Ms. Lalit Mohini Bhat, Adv.  
Mr. Anirudh Bhat, Adv.  
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Mr. Himinder Lal, AOR

Mr. Susheel Joseph Cyriac, Adv.  
Mr. Nirnimesh Dube, Adv.  
Mr. Ankur S. Kulkarni, Adv.  
Ms. Uditha Chakravarthy, Adv.  
M/S. Lex Regis Law Offices, AOR

Mr. Sanjeev Agarwal, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Applications for exemption from filing official translation and permission to file additional documents/facts/annexures are allowed.

Mr. V. Giri, learned Amicus Curiae has taken us through the contours of the controversy in the

Reference order as also the additional questions framed by the learned Attorney General and his note.

We do believe that another question which would require consideration would be whether the power under Article 142 of the Constitution of India is inhibited in any manner in a scenario where there is an irretrievable breakdown of marriage in the opinion of the Court but one of the parties is not consenting to the terms.

The Registry to locate and place the opinion of the learned Attorney General in this behalf as also the submissions furnished to this Court earlier.

Learned Amicus will also depute one of the associates to do the house keeping task of making sure that all the material required for consideration is available.

Learned Amicus states that, if required, he will get a common convenience compilation ready.

List on 28.09.2022.

Learned counsel for parties to also file a short synopsis running into not more than three pages each as would the Amicus.

(ASHA SUNDRIYAL)  
ASTT. REGISTRAR-cum-PS

(POONAM VAID)  
COURT MASTER (NSH)